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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00530/2018**

Thursday, this the 28th day of February, 2019

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

C.Ratnangapani, aged 57 years  
S/o (late) C.P Sarangapani  
Assistant Registrar, Income-tax Appellate Tribunal  
First Floor, Block I, Kendriya Bhavan  
Kakkanad, Kochi – 682 037  
Residing at: No.D-3, Block No.II, CPWD Quarters  
Kunnumpuram, Kakkanad – 683 030  
Ernakulam District ..... **Applicant**

**(By Advocate – Mr.T.C.G Swamy)**

**V e r s u s**

1. Union of India, represented by the Secretary  
to the Government of India  
Ministry of Finance, Department of Revenue  
Directorate of Enforcement, North Block  
New Delhi – 110 001
2. The Under Secretary (Ad.Ed)  
Ministry of Finance  
Department of Revenue, Room No.55, North Block  
New Delhi – 110 001
3. The President, Income-tax Appellate Tribunal  
Government Offices Building, 3<sup>rd</sup> Floor  
Maharshi Karve Marg, Mumbai – 400 020
4. The Registrar, Income-tax Appellate Tribunal  
Government Offices Building, 3<sup>rd</sup> Floor  
Maharshi Karve Marg, Mumbai – 400 020 ..... **Respondents**

**(By Advocate – Mr.N.Anilkumar,SCGSC)**

This Original Application having been heard on 28.2.2019, the Tribunal on the same day delivered the following:

**O R D E R**

**Per: Mr.Bharat Bhushan, Administrative Member**

When the matter was taken up for hearing, learned counsel for the respondents submits that reply statement has been filed today as bench mark. It is seen from the reply statement that the application filed by the applicant has been forwarded to respondent no.2. There is no further relief sought in the Original Application. In the light of this fact, learned counsel for the applicant submits that this O.A may be disposed of with a direction to respondent nos.1&2 to consider the application submitted by the applicant for deputation as expeditiously as possible.

2. Accordingly, respondent nos.1 and 2 are directed to consider the application submitted by the applicant for deputation, in accordance with law and take a decision as expeditiously as possible and in any case within thirty days from the date of receipt of a copy of this order.

3. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**List of Annexures**

Annexure A1 - A true copy of notification published in weekly Employment News dated 13-19 August 2016 (F.No.A-35011/2/2015-Ad.ED)

Annexure A2 - A true copy of application dated 25 Aug 2016, submitted by the applicant for the post of Assistant Legal Adviser (ALA)

Annexure A3 - A true copy of covering letter dated 25<sup>th</sup> August 2016 addressed to the Hon'ble President of the Income-tax Appellate Tribunal

Annexure A4 - A true copy of letter bearing No.F.48-Ad(AT)/2015 dated 21 Sep 2016 issued from the office of the 3<sup>rd</sup> respondent

Annexure A5 - A true copy of Cadre Clearance Certificate sent to the 2<sup>nd</sup> respondent, under F.No.48-Ad(AT)/2016 dated 25<sup>th</sup> October 2016 from the office of the 3<sup>rd</sup> respondent

Annexure A6 - A true copy of communication dated 28.5.2017, received from the office of the 2<sup>nd</sup> respondent

Annexure A7 - A true copy of letter dated 09 June 2017 submitted by the applicant to the 2<sup>nd</sup> respondent

Annexure A8 - A true copy of letter bearing F.No.48-Ad(AT)/2017 dated 14.7.2017 issued from the office of the 3<sup>rd</sup> respondent

Annexure A9 - A true copy of representation dated 18<sup>th</sup> August 2017 addressed to the 3<sup>rd</sup> respondent

Annexure A10 - A true copy of letter dated 28.11.2017 submitted by the applicant under the RTI Act.

Annexure A11 - A true copy of letter bearing No.32/RTI/2017 dated 21.12.2017, issued from the office of the Income-tax Appellate Tribunal, New Delhi

Annexure A12 - A true copy of representation dated 7<sup>th</sup> May 2018 addressed to the 2<sup>nd</sup> respondent

Annexure R1 - True copy of letter dated 19.7.2018.

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